

(c) the way in which the scheme is proposed to implemented ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (Dr. V.K.R.V. RAO): (a) to (c). It is proposed to initiate Pilot Projects in selected areas for vocationalisation of education. The details of the scheme are being worked out.

#### Study Leave to Government Servants

2804. SHRI P. C. ADICHAN :  
SHRI NIHAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether persons securing employment in Government offices under force of circumstance, before completing their studies, are allowed any special or study leave for enabling them to complete their studies;

(b) if so, the details of regulations in this regard; and

(c) if the reply to part (a) above be in the negative, whether Government are considering any such proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). There is no provision under the existing rules for the grant of any special or Study Leave to Government Servants for completing their studies. Study Leave can be granted under rule 3 of the Study Leave Rule, 1962, to a Government servant with due regard to the exigencies of public service to enable him to undergo a special course or a specialised training in a professional or technical subject having a direct and close connection with the sphere of his duty. No Study Leave can, however, be granted unless it is certified by the authority competent to sanction the leave that the proposed course of study or training shall be of definite advantage from the point of view of public interest, and that it is for prosecution of studies in subjects other than academic or literary subjects.

However, a Government servant earns earned leave and half pay leave on the basis of the service put in by him subject

to the maxima laid down in the rules. In addition, extra ordinary leave without pay and allowances can also be granted upto a maximum of 90 days to temporary employees and upto five years to permanent employees. Grant of any of these types of leave can, however, be only for *Bona Fide* reasons and subject to the exigencies of public service.

No proposal for extending the scope of the Study Leave for enabling a Government servant to complete his studies is under consideration.

#### Permission to Government Servants to Undertake Translation Work for Vice of America

2805. SHRI DEIVEEKAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Government servants are undertaking the work of translating literary pieces for Voice of America :

(b) if so, whether any permission was given by Government ; and

(c) whether no such permission is required to be obtained under the provisions of the Conduct Rules ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Under the Central Civil Services (Conduct) Rules, 1964, a Government servant is not required to obtain sanction for undertaking occasional work of a literary character. No Government servant, however, can accept any fee for any such work done by him for any public body or any private person without the sanction of the prescribed authority. The prescribed authority for this purpose is the Head of Department under whose administrative control, the Government servant concerned is employed. Information about the cases in which permission was sought by Government servant for acceptance of any fees by them for undertaking the work of translating literary pieces for Voice of America is being collected and will be laid on the Table of the House as early as possible.